

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 109/MP/2015

Coram:

**Shri Gireesh B.Pradhan, Chairperson
Shri A.S.Bakshi, Member**

Date of Order:22.4.2015

In the matter of

Petition under considering injection of energy from Unit-I of the petitioner company as infirm power by seeking a relaxation under Regulation 12 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanisms and related matters) Regulations, 2014 read with Section 79 (1) (k) of the Electricity Act, 2003.

And

In the matter of

Jindal India Thermal Power Limited
Plot No. 12, Sector-B-1, Pocket-1,
Local Shopping Complex,
Vasant Kunj, New Delhi-110 070

....Petitioner

Vs

1. Eastern Regional Load Despatch Centre
14, Golf Club Road,
Jubilee Park, Golf Gardens,
Tollygunge, Kolkata

2. Eastern Regional Power Committee
14, Golf Club Road,
Jubilee Park, Golf Gardens,
Tollygunge, Kolkata

3. Central Electricity Authority
Sewa Bhawan, R.K.Puram,
New Delhi-110 066

....Respondents



ORDER

The petitioner, Jindal India Thermal Power Limited has filed the present petition with the following prayers to:

"(a) Make an appropriate direction to treat the energy injected or to be injected from Unit-I of the petitioner to be infirm power till achieving Maximum Continuous Rating (MCR) of the Unit-I for 72 hours or for a period of 6 months, whichever is earlier; and

(d) Pass such further order/orders as this Hon`ble Commission may deem fit and proper in the facts and circumstances of the present case."

2. Learned counsel for the petitioner vide its letter dated 20.4.2015 has submitted that due to subsequent change in circumstances, the petition has become infructuous and has sought permission of the Commission to withdraw the present petition.

3. The prayer of the learned counsel for the petitioner is allowed. Accordingly, Petition No. 109/MP/2015 is disposed of as withdrawn.

Sd/-

(A.S.Bakshi)
Member

sd/-

(Gireesh B. Pradhan)
Chairperson